

CENTRAL ADMINISTRATIVE TRIBUNAL  
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

Hon'ble Shri Shaker Raju, Member (J)  
Hon'ble Shri R.K.Upadhyaya, Member (A)

O.A.No.459/2003

Indore, this the 11th day of August, 2003

Sh. S.K.Singh  
s/o Raghuraj Singh ... Applicant  
(~~Memorandum~~ Address as per the  
memo. of parties)

(By Advocate: None)

Vs.

Union of India & Others .. Respondents  
(As per memo. of parties)

ORDER (Oral)

By Shri Shaker Raju, Member (J):

As the impugned order assailed pertains to Central Reserve Police Force and the applicant who was working as Havaldar / Radio Operator, is not a holder of civil post in CRPF and CRPF being an armed force of the Union, this Court has no jurisdiction to entertain the present OA.

2. In view of the above, the present OA is dismissed for want of jurisdiction. However, liberty is accorded to applicant to assail his grievance in an appropriate forum in accordance with law. No costs.

(R.K.UPADHYAYA)  
MEMBER (A)

/rao/

S. Raju  
(SHANKER RAJU)  
MEMBER (J)